

ORDER

Mr. Ravi Rajagopalan, Advocate for the Applicant/RP and Mr. S.Sivakumar, Advocate on behalf of Mr. K.Lakshmanasamy, Advocate for 8th Respondent are present through Video Conferencing Platform.

Perusal of the Order dated 27.11.2019 shows that even though reply is stated to have been filed by the Respondent and since the same was not available on record and in the circumstances this Tribunal had directed the Registry to update the reply as filed by the Respondent.

It is noted that the reply has been filed vide Diary No.5148 dated 17.10.2019. However, Ld. Advocate for the Applicant represents that even though the submission on his part is completed, however, the reply even as of today is yet to be made available to the Counsel for the Applicant.

In the circumstances, we direct the said Respondent to make available a copy of the reply to the Applicant along with supporting documents, if any, within two weeks from today. Post this Application on **04.11.2020** for enquiry.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)